

**IN THE INCOME TAX APPELLATE TRIBUNAL  
"A" BENCH, MUMBAI**

**SHRI B.R. BASKARAN, ACCOUNTANT MEMBER  
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No. 1853/MUM/2023)  
(Assessment Year 2009-2010)**

**Atul J Shah**

Shop No. 4, Ground Floor,  
Daruwala Building, 6<sup>th</sup> Khetwadi  
Back Road, Girgaon,  
Mumbai - 400004  
[PAN: AAZPSO720L]

..... **Appellant**

Vs

**Income Tax Officer,**

19(1)(2),  
Matru Mandir, Grant Road,  
Mumbai- 400007.

..... **Respondent**

**CORRIGENDUM**

1. In the order, dated 03/01/2024, passed by Mumbai Bench 'A' of the Tribunal in ITA No. 1853/M/2023 the Permanent Account Number of the assessee/appellant has been incorrectly mentioned as 'AAZPSO72L' instead of 'AAZPSO720L'. The said mistake is hereby rectified by way of the present corrigendum and the PAN mentioned as 'AAZPSO72L' in the cause title on the first page of the order, dated 03/01/2024, shall stand replaced by and be read as 'AAZPSO720L'.

**Sd/-  
(B.R. Baskaran)  
Accountant Member**

**Sd/-  
(Rahul Chaudhary)  
Judicial Member**

मुंबई Mumbai; दिनांक Dated : 05.09.2024  
Y.S.Patil, Sr.P.S.

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Assessee
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त/ The CIT
4. प्रधान आयकर आयुक्त / Pr.CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार / (Dy./Asstt. Registrar)  
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai